Poor public toilets at petrol pumps

†2035. SHRI NARESH AGRAWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that petrol pumps across the country are just pretending in the name of 'Swachh Bharat Mission' because a number of petrol pumps either do not have public toilet facilities or toilets available there are very filthy;
 - (b) if so, the reasons therefor,
- (c) if not, whether Government has any mechanism for monitoring 'Swachh Bharat Mission'; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) Public Sector Oil Marketing Companies (OMCs) have reported that they have 51,616 number of petrol pumps in the country out of which toilet facility is available at 50,319 petrol pumps.

In order to provide clean toilet facility under initiative of 'Swachh Bharat Mission' at all the petrol pumps in the country, the Government has advised Public Sector OMCs in December, 2014 to revise the existing provision of Marketing Discipline Guidelines (MDG) – 2012 pertaining to provision of facilities including clean toilet (Male & Female) at Retail Outlets (ROs). Accordingly, the revised provision pertaining to availability of clean toilets has been classified under 'Major irregularity' and the penalty provisions have also been suitably amended by the OMCs.

As per the revised provision in MDG for clean toilet facility, the petrol pump dealer should check and ensure daily the following :

- (i) Toilets are cleaned daily.
- (ii) Proper lighting is available.
- (iii) Flush (wherever provided) is working properly.
- (iv) Water is available.
- (v) Working latch is available on the toilet door.
- (vi) Signage is available.

The above protocol is to be prominently displayed near the toilet. Maintenance sheet is to be maintained and displayed. Penalty is applicable in case the upkeep of the toilet is poor as per the above parameters.

[†]Original notice of the question was received in Hindi.

Unstarred Questions

OMCs undertake regular and surprise inspection of petrol pumps and take action under the provisions of the MDG against the outlets found indulging in irregularities/ malpractices including non-compliance of provision on clean toilet facility. As on 01.11.2015, 260 number of petrol pumps have been penalized for non-compliance of provision of clean toilet facility as per the revised clause of MDG.

Auction of oil fields of ONGC and OIL India to private companies

2036. SHRI A.U SINGH DEO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government is planning to auction small and marginal oil fields of ONGC and OIL India to private companies, if so, the details thereof, the terms under which auction will be undertaken and timeline for the same;
- (b) the steps taken by Government to ensure that up to date geo-seismic data is available to all competitors;
- (c) whether for the auction of these small and marginal oil fields, Government is planning to shift from profit sharing contracts to the revenue sharing model, if not, reasons therefor; and
- (d) whether Government proposes to undertake measures to reduce the risk of explorers?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Yes sir. The Government has notified Marginal filed Policy (MFP) with the objective to bring un-monetised marginal fields of ONGC and OIL to the production at the earliest. The salient features of MFP are as under:

- (i) Single license for conventional and non-conventional hydrocarbons
- (ii) Bids on a Revenue Sharing Contract (RSC) Model.
- (iii) Freedom to sell the crude oil exclusively in domestic market through a transparent bidding process on arms length basis.
- (iv) Freedom for pricing and allocation of gas produced from a cluster/field/ discovery on arms length basis.
- (v) Royalty rates applicable under New Exploration Licensing Policy (NELP) regime. No cess on crude oil.
- (vi) Exemption from custom duty on all machinery, plants, equipments, materials and supplies related to petroleum operations as applicable in NELP.
- (vii) Up to 100% participation by foreign companies joint ventures will be allowed.